

ITEM NO.51

COURT NO.12

SECTION XI-B

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (C) Nos. 8936-8937/2024

[Arising out of impugned final judgment and order dated 09-04-2021 in MATA No. 89/2020 and 28-10-2022 in RP No. 936/2021 passed by the High Court of Kerala at Ernakulam]

X

Petitioner(s)

VERSUS

Y

Respondent(s)

(IA No. 6401/2025 - INTERVENTION APPLICATION and IA No. 167915/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

SLP(C) No. 8938-8939/2024 (XI-B)

Date : 02-02-2026 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KUMAR
HON'BLE MR. JUSTICE K. VINOD CHANDRAN

For Petitioner(s) :

Ms. Smita Amratlal Vora, AOR
Mr. Krishna Dev Jagarlamudi, Adv.
Mr. Babu Karukappadath, Adv.
Mr. Hussain C.S., Adv.
Mr. Muhammed Musthaq T.M., Adv.
Ms. Anu K. Joy, Adv.
Mr. Abraham Mathew, Adv.
Mr. Alim Anwar, Adv.

Mr. Nishe Rajen Shonker, AOR
Ms. Anu K. Joy, Adv.
Mr. Alim Anwar, Adv.
Mr. Santhosh K., Adv.
Mrs. Devika A.L., Adv.

For Respondent(s) :

Mr. Talha Abdul Rahman, AOR (N/P)

UPON hearing the counsel, the Court made the following
O R D E R

Leave granted.

List for hearing in the list of regular hearing matters on
22.04.2026.

We request Mr. Shoeb Alam, learned senior counsel, to assist
this Court in this matter, as it involves a question of Muslim
personal law.

Registry is directed to communicate this order and furnish a
full set of paper books/papers of this matter to Mr. Shoeb Alam,
learned *amicus curiae*.

(DEEPAK GUGLANI)
AR-cum-PS

(AKSHAY KUMAR BHORIA)
COURT MASTER (NSH)